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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: :HYDERABAD BENCH: :

O.A.No.952/93.

Date: 25.8.1993.

Between:

S.V.Subbarayudu

.. Applicant

and

1. The Sub-Divisional Officer,
Telecom, Proddatur-516 360.
2. The Telecom Distt. Engineer,
Cuddapah - 516 001.
3. The Chairman, Telecom Commission,
(representing Union of India)
New Delhi-110 001.

.. Respondents

HEARD:

For the applicant : Sri C.Suryanarayana, Advocate

For the respondents : Sri N.V.Ramana, Addl. CGSC

CORAM:

THE HON'BLE MR. P.T. THIRUVENGADAM, MEMBER (ADMN.)

I ORDER OF THE BENCH AS PER HON'BLE SRI P.T.THIRUVENGADAM,
MEMBER (ADMN.) I

.....

The applicant claims that he was initially recruited and employed in the Telecom Department with effect from 1.6.1984. There was a break in service for two years from July 1986 to June, 1987 and from 1987-88 he has been continuously engaged as casual labourer. In this O.A. the applicant prayed for a direction to the respondents

...2/-.

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To

1. The Sub-Divisional Officer, Phones, Proddatur-360
2. The Telecom Distt.Engineer, Cuddapah-1.
3. The Chairman, Telecom Commission, Union of India, New Delhi-1.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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(20)

to show his name at the appropriate place in the combined seniority list of Casual Mazdoors of Cuddapah Telecom Distt. and absorb him in the regular establishment according to his turn therein besides granting him temporary status according to the order No.259-10/89-STN dt. 7.11.1989 pending such regularisation together with all benefits which are incidental and consequential to the same.

2. A scheme was formulated for conferment of temporary status of casual labourers as per DOT letter No.259-10/89-STN dt. 7.11.1989. Earlier to this a scheme for regularisation of casual labourers was suggested by the Supreme Court (vide 1987 SC 2342).

3. In these circumstances, it is just and proper to give a direction to the respondents to consider the case of the applicant in accordance with the DOT letter No. 259-10/89-STN dt. 7.11.1989 and all the relevant circulars in regard to conferment of temporary status and regularisation. It has to be made clear that as per DOT letter dt. 7.11.1989 the cases of regularisation of all those who are engaged after 30.3.1985 have to be referred to the concerned authority.

4. The O.A. is ordered accordingly at the admission stage. No costs.

(Dictated in open court)

P.J.LS

(P.T.Thiruvengadam)
Member(Admn.)

V.Neeladri Rao
Vice-Chairman

Dated 25th Aug., 1993.

grh.

8/8/83
Deputy Registrar (S)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 25-8 -1993

ORDER/JUDGMENT:

M.A.D. 2/10/93

in

O.A.No. 952/93

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

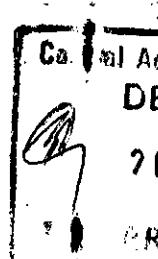
Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

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20 SEP 1993

HYDERABAD BENCH